

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 19 - IA/644(AHM)2021
ITEM No. 20 - IA/694((AHM)2021
ITEM No. 21 - IA/64(AHM)2022
In
CP(IB) 759 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Zielem Industries Pvt Ltd
V/s
Sintex-BAPL Ltd

.....Applicant

.....Respondent

Order delivered on ..14/06/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Raju Kothari, Adv. (In IA/694((AHM)2021), Ms. Nancy Patel, Adv. a.w. Ms. Gargi Vyas, Adv. (In IA/694((AHM)2021), Mr. Sanjeev Panda, Adv.

For the Respondent : Mr. Arjun Sheth, Adv. (R-1 In IA/694((AHM)2021), Ms. Tanaya Shah, Adv. (R-9 In IA/694((AHM)2021)

For the IRP : Mr. Saurabh Soparkar, Sr. Adv. a.w. Mr. Raheel Patel, Adv.
Mr. Jaimin R Dave, Adv.

ORDER

IA/644(AHM)2021, IA/694((AHM)2021 & IA/64(AHM)2022

IA/644(AHM)2021

This application is filed by RBL Bank Ltd. with prayers that they may be treated as a Secured Financial Creditor and claiming the amount.

It is also mentioned in prayer clause that they have already filed Commercial Civil Suit No. 18 of 2020, wherein, same relief is claim for similar prayer.

In view of this, we should not allow this forum shopping, hence, **IA/644(AHM)2021** stands disposed of.

IA/694((AHM)2021

This application is filed by Axis Bank Ltd. directing IRP to take control of the assets of the subsidiaries of the Corporate Debtor. Learned Counsel for the KKR appeared and submitted that now date has been assigned in favour of his client i.e. Mahatva Plastic Products and Building Materials Pvt. Ltd. and we direct assigner to get the amended application within seven days without fail.

IA/694((AHM)2021 & IA/64(AHM)2022 stand adjourned to 20.07.2022

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

Swetambary

-SD-

**MADAN B GOSAVI
MEMBER (JUDICIAL)**